

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 357/2025

[Arising out of impugned final judgment and order dated 23-12-2024
in BA No. 2828/2024 passed by the High Court of Delhi at New Delhi]

PUJA MANORAMA DILIP KHEDKAR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

IA No. 5876/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 5875/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 14-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Sidharth Luthra, Sr. Adv.
M/S. Lawyer S Knit & Co, AOR
Ms. Bina Madhavan, Adv.
Ms. Shreyasi Kunwar, Adv.
Mr. Rajsahed Patil, Adv.
Mr. Nimesh Thomas, Adv.For Respondent(s) :Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Amit Sharma B, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Sunit Choudhary, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Hitarth Raja, Adv.Mr. Naresh Kaushik, Sr. Adv.
Mr. Vardhman Kaushik, AOR
Mr. Anand Singh, Adv.
Mr. Shantanu Shukla, Adv.
Ms. Shikha John, Adv.
Ms. Elaisha Asher, Adv.
Mrs. P S Vijayadharni, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned A.S.G. appearing for respondent no.1/State

sought for some time to file counter affidavit.

Two weeks' time is granted to file counter affidavit.

A week's time is granted thereafter to file rejoinder affidavit, if any.

List on 18.03.2025.

In the interregnum, interim order granted on 15.01.2025 shall continue till the next date of hearing provided the petitioner co-operates with the investigation.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)